A (R)

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH:

CP NO. 343/93

in

DA NO. 965/91

New Delhi this the 4th day of January, 1994. Shri Justice V.S. Malimath, Chairman. Shri S.R. Adige, Member(A).

Smt. Pratima Nandwani Wd of Bhim Sen Nandwani, R/o C-116, FCI Colony, PO-Fertilizer Factory, GGRAKHPUR.

. Petitioner.

By Advocate - None present.

Versus

Shri Y.N.R. Rao, Chief Engineer, Headquarter (MES), Delhi Cantt.

.. Respondent.

By Advocate Shri P.P. Khurana,

ORDER

Shri Justice V.S. Malimath

None appeared for the petitioner though called twice. The direction in C.A. 965/91 is to dispose of the representation of the petitioner dated 10.7.90 at Annexure A-2 within a period of two months. Annexure R-4 dated 18.9.1993 says that in view of what has been stated in the said communication, the representation of the petitioner is disposed of. Though there is some delay, we are satisfied that the respondents were pursuing action and have ultimately disposed of the representation on 18.9.1993. As we are satisfied that the judgement of the Tribunal has been complied with by disposing of the representation of the petitioner, no fufther action under the Contempt of Courts Act is called for. These proceedings

(S.R. ADIGE) MEMBER(A)

are dropped.

(V.S. MALIMATH)
CHAIRMAN

'SRD' 040194